

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

DA No. 1098/92

New Delhi this the 24th day of April, 1997

Hon'ble Smt. Lekshmi Swaminathan, Member (J)

Hon'ble Shri K. Muthukumar, Member (A)

Shri Parmodh Kumar
s/o Shri Siri Dhar,
Designation Kh/H,
r/o Qr. No. 429, Block, 36,
P.K. Road, New Delhi. 1

Shri Ramesh Kumar
s/o Shri Mansa Ram
Storeman,
R/O Qr. No. 429, Block-36,
P.K. Road, New Delhi.

Shri Chander Mohan
s/o Shri Jiwan Nath
Storeman

Shri Krishan Lal
s/o Shri Dev Raj,
Storeman

Sh. Varinder Kumar
s/o Shri Raj Guru Sharma
Storeman

Sh. Hari Krishans
s/o Shri Dhani Ram
Storeman
H.No. 36, Rly. Colony, Narela,
Delhi.

Shri Sukh Dev Raj
s/o Shri Buta Ram,
Storeman

Sh. Piar Lal Sharma
s/o Sh. Rattan Chand Sharma
Storeman

Shri Raj Kumar
s/o Shri Ragha Ram,
Storeman Engg. Bridge

Sh. Abhai Singh
s/o Shri Sumer Singh
Storeman, Branch B House,
New Delhi.

Shri T. J. Joseph
s/o Sh. Joseph
Houseman,
Rail Yatri Niwas.

Shri Parmod Kumar,
s/o Shri Jiwan Singh

(By advocate Shri B.B. Raval)

... Applicants

7

(8)

V.S.

Union of India through
General Manager, Northern Railway,
Baroda House, New Delhi.

(None for the respondents)

... Respondent

ORDER (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

Shri Raval, learned counsel for the applicants
seeks permission to withdraw this OA and to file another
OA if any grievance arises later.

O.A. is dismissed as withdrawn with liberty to
the applicants to agitate the matter in accordance with
law if so advised.

K.M.
(K. Muthukumar)

Member (A)

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)

Member (J)

SK